

NATIONAL COMPANY LAW APPELLATE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

Company Appeal (AT) (Insolvency) No. 276 of 2020

IN THE MATTER OF:

Sanjay Lamba

...Appellant

Versus

Union Bank of India & Anr.

...Respondents

Present:

For Appellant: Mr. Arun Kathpalia, Sr. Advocate with Ms. Sowmya Saikumar, Mr. Upinder Singh and Mr. Ankush Chattopadhyay, Advocates.

For Respondents: Mr. Vivek Kohli, Sr. Advocate with Ms. Malvika Jain and Ms. Somyashree, Advocates for R-1.
Mr. Sandeep Bhuraria and Mr. Aman Anand, Advocates for R-2.
Mr. Pawan Trivedi, RP.

ORDER
(Through Virtual Mode)

17.03.2021: Heard further arguments of Mr. Vivek Kohli, learned senior Advocate representing Respondent No. 1. Also heard Mr. Arun Kathpalia, Sr. Advocate in rejoinder. Hearing concluded. **Judgment Reserved.**

Learned counsel for the parties shall be at liberty to file short note, not exceeding two pages within one week. Same may be exchanged inter-se learned counsel for the parties.

[Justice Bansi Lal Bhat]
Acting Chairperson

[Dr. Ashok Kumar Mishra]
Member (Technical)

am/gc